

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

\* \* \*

O.A. 519/91.

Dt. of Decision : 6.4.1994.

Rangana Srinivasa Rao

.. Applicant.

Vs

Managing Director  
Nuclear Fuel Complex,  
Moulali, Hyderabad.

.. Respondent.

Counsel for the Applicant : Mr. K. Sudhakar Reddy

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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OA No.519/91.

Dt. of Order: 6-4-94.

(Order of the Divn. Bench passed by  
Hon'ble Shri A.B.Gorthi, Member (A) )

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The claim of the applicant is for a direction to the Respondents to consider him for appointment to the post of Helper without insisting <sup>that</sup> for his name should be sponsored by the Employment Exchange.

2. The Nuclear Fuel Complex, Moulali, Hyderabad, sought to fill-up certain vacancies in the post of Helper by means of a notification to the employment exchange for sponsoring candidates. The interview was to be held from 15-5-91 to 20-5-91. <sup>The applicant's</sup> <sup>His</sup> request that his name should be considered for appointment even though he is not a candidate sponsored by the Employment Exchange was not accepted by the Respondents.

3. The Respondents in their reply affidavit stated that under the extant instructions, employment to the post of Drivers, Watchmen, Helpers etc., should be made only through Employment Exchange. It is only in exceptional cases where the employment exchange is not able to sponsor the candidates it would be open to the Department to consider the candidates direct.

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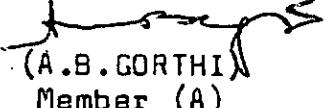
....3.

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4. As no interim relief was given to the applicant the scheduled interview was ~~also~~ held and concluded and there is thus no question of giving any direction to the respondents at this stage to consider the name of the applicant for being interviewed for the post of helper. The application has become infructuous and it is therefore dismissed after hearing Sri K.Sudhakar Reddy, counsel for the applicant and Sri N.V.Ramana, learned standing counsel for the respondents.

5. No orderas to costs.

  
(T.CHANDRASEKHAR REDDY)  
Member (J)

  
(A.B.GORTHI)  
Member (A)

Dt. 6th April, 1994.  
Dictated in Open Court.

  
Deputy Registrar(J)CC

To avl/

1. The Managing Director  
Nuclear Fuel Complex, Moulali,  
Hyderabad.
2. One copy to Mr.K.Sudhakar Reddy, CAT.Hyd.
3. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.